

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 53019/2025
[Arising out of impugned final judgment and order dated 20-11-2024
in RSA No. 6/2019 passed by the High Court of Jammu & Kashmir and
Ladakh at Srinagar]

STATE OF JAMMU AND KASHMIR & ORS. Petitioner(s)

VERSUS

MOHAMMAD SAYIDULLAH BHAT & ORS. Respondent(s)

(IA No. 264110/2025 - CONDONATION OF DELAY IN FILING
IA No. 264111/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 21-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR
Ms. Maitreyee Jagat Joshi, Adv.
Mr. Astik Gupta, Adv.
Ms. Akanksha Tomar, Adv.
Mr. Rahul, Adv.

For Respondent(s) Mr. Mohammad Ashraf Malik, Adv.
Mr. Malik Fahd Ul Haq, Adv.
Mr. Aditya Shanker Pandey, Adv.
Ms. Yoothica Pallavi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice to the respondents on the application seeking condonation of delay in filing the Special Leave Petition and in the main Special Leave Petition.
2. Mr. Malik Fahd Ul Haq, learned counsel accepts notice on behalf of the Advocate-on-Record for the respondents/caveators.
3. Formal service of notice is waived.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)